

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/923/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aditya Hazarika,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the 19th February, 2020.

Sub: **Station Leave permission.**

Ref:- Your letter No. MACT/GLP/2020/208 dtd. 18.02.2020.

Sir,

With reference to the above, I am directed to inform you that, your prayer for station leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 20.02.2020 till the morning of 24.02.2020, has been granted/rejected.

The District and Sessions Judge, Goalpara in his absence the next senior most Judicial officer at Goalpara will be in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-70/1992/925-1A, dated 19.2.2020

Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Systems Analyst, gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

Rates